

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

DA NO.296/2001

(2)

NEW DELHI, THIS THE 8TH DAY OF FEBRUARY, 2001.

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE MR.S.A.T.RIZVI, MEMBER(A)

Shri P.T.Sunami  
S/o Shri Tulsidass Sunami  
R/o D-4/69 Vishisht Park  
Pankha Road  
New Delhi.

..... Applicant

(BY ADVOCATE SHRI S.K. SAWHNEY)

vs.

1. Union of India through  
General Manager  
Northern Railway  
Baroda House  
New Delhi.

2. Divisional Railway Manager  
Northern Railway  
DRM Office, Chelmsford Road  
New Delhi.

... Respondents

ORDER (ORAL)

JUSTICE ASHOK AGARWAL:

On application made by Shri S.K. Sawhney, the learned advocate appearing on behalf of the applicant, liberty is granted to withdraw the DA. The DA is disposed of as withdrawn.

*SAK*

(S.A.T.RIZVI)  
MEMBER(A)

*ASHOK AGARWAL*  
(ASHOK AGARWAL)  
CHAIRMAN